parliamentary democracy, be down with the emergency and let at least the guarantees enshrined in the Constitution be restored to the citizens of our land?

MESSAGES FROM THE LOK SABHA

- 1. The Appropriation (Railways) Bill, 1966.
- THE APPROPRIATON (RAILWAYS) No.
 BILL, 1966
- 3. THE KERALA APPROPRIATION BILL,
- 4. THE KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1966

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha.

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) Bill, 1966, as passed by Lok Sabha at its sitting held on the 24th March, 1966.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith a copy of the Appropriation (Railways) No. 2 Bill, 1966, as passed by Lok Sabha at its sitting held on the 24th March, 1966.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith a copy of the Kerala Appropriation Bill, 1966, as passed by the Lok Sabha at its sitting held on the 24th March, 1966.

2. The Speaker has certified that this Bill is a Money Bill."

(IV)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Kerala Appropriation (Vote on Account) Bill, 1966, as passed by Lok Sabha at its sitting held on the 25th March, 1966.

2. The Speaker has certified that this Bill is a Money Bill."

Sir, I beg to lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): The House stands adjourned till 11 a.m. on Monday.

The House then adjourned at seven minutes past five of the clock till eleven of the clock on Monday, the 28th March, 1966.